

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:

THE HONOURABLE MR.JUSTICE P.V.KUNHIKRISHNAN
FRIDAY, THE 08TH DAY OF MAY, 2020 / 18TH VAISAKHA, 1942
B.A.NO.2470 /2020

CRIME NO: 77/20 OF UDAYAMPEROOR POLICE STATION,
ERNAKULAM DISTRICT.

PETITIONER/ACCUSED;

PURUSHOTHAMAN AGED 82,
S/O. KUNJATHI,
VADAKKETHANNIKAD HOUSE,
CHAKKULAM ROAD, UDAYAMPEROOR,
SOUTH PARAVOOR, ERNAKULAM DISTRICT,
KERALA
PIN 682307

BY, ADV. SRI CP UDAYABHANU,
ADV. SRI NAVANEETH.N.NATH

RESPONDENTS/ COMPLAINANT:

1. STATE OF KERALA,
REPRESENTED BY THE PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, ERNAKULAM,
KOCHI-682031

2. THE SUB INSPECTOR OF POLICE,
UDAYAMPEROOR POLICE STATION(CRIME 77/2020) ,
UDAYAMPEROOR, ERNAKULAM, KERALA
PIN- 682307

SRI. AJITH MURALI, PP
SRI. SANTHOSH PETER SR.PP

THIS BAIL APPLICATION HAVING COME UP FOR
ADMISSION ON 08.05.2020, THE COURT ON THE SAME DAY PASSED
THE FOLLOWING:

P.V.KUNHIKRISHNAN, J

B.A.No.2470 of 2020

Dated this the 8th day of May, 2020

O R D E R

The counsel for the petitioner submitted that, he wants to withdraw this bail application with liberty to file it again after vacation, when the regular court starts sitting.

Hence, the bail application is dismissed with liberty to the petitioner to file it again after vacation, when the regular court starts sitting.

P.V.KUNHIKRISHNAN, JUDGE

VPK